

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

O.A.No.244/89

Dt. of order: 16.8.1994

Bhagwan Sahay

: Applicant

Vs.

Union of India & Ors. : Respondents

None present on behalf of applicant

Mr. Manish Bhandari : Counsel for respondents

CORAM:

Hon'ble Mr. Justice D.L.Mehta, Vice Chairman

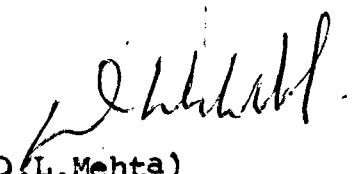
Hon'ble Mr.O.P.Sharma, Member(Adm.)

PER HON'BLE MR.JUSTICE D.L.MEHTA, VICE CHAIRMAN.

Heard the learned counsel for the respondents. The Railway Authority has issued the certificate that the applicant is not having a proper vision and he ^{does} not fit for employment, and he does not possess the requisite C₂ vision which is the minimum requirement. The appellate authority has also not found him fit.

In the light of the finding of the Appellate Authority we are not inclined to accept this petition and the same is rejected.


(O.P.Sharma)
Member(A).


(D.L.Mehta)
Vice Chairman.